

(ii) (a) Annual Report and Accounts of the Central Research Institute for Yoga and Vishwayatan Yogashram, New Delhi, for the period from 24th May, 1977 to 17th February, 1980 and the Audit Report on the Accounts.

(b) Statement giving reasons for the delay in laying the paper mentioned at (a) above.

[Placed in Library. See No. LT-4298/82 for (a) and (b)].

(a) and (b)].

RE. VARIOUS NOTICES TO RAISE MATTERS IN THE HOUSE

MR. DEPUTY CHAIRMAN: Calling Attention. Shri Kalyan Roy.

SHRI RAMAKRISHNA HEGDE (Karnataka): Sir, before you take up the Calling Attention....

SHRI SADASHIV BAGAITKAR (Maharashtra): Sir, before that I have a submission to make. (Interruptions)

MR. DEPUTY CHAIRMAN: What is the matter? Now the Chairman has already said... (Interruptions)

SHRI SADASHIV BAGAITKAR: No, it has nothing to do with the privilege.

श्रीमन्, मेरा निवेदन यह है कि आज जो कैदी पाकिस्तान से रिहा होकर आए हैं, जिस बुरी हालत से उनकी तस्वीरें आई हैं, मैं चाहता हूँ कि गृह मंत्री जी को चाहिये कि वह बयान करें। इतनी खराब स्थिति में भारतीय नागरिक यहां पहुंचे हैं, जिसकी तस्वीर आपने भी देखी है।

दूसरा सवाल यह है कि हरियाणा का मामला, नो-डे येटनेड मोशन के रूप में आपके पास कई दिनों से पड़ा हुआ है

और अभी तक उसके लिए, एश्योरेंस देने के वाद भी तय नहीं हुआ है। आप उसको तय करिए . . . (व्यवधान)

श्री रामेश्वर सिंह (उत्तर प्रदेश) : मेरा पाइंट आफ ऑर्डर मुन लीजिए। . . . (व्यवधान) वह यह है कि मैंने भी जो नोटिस दिया है हरियाणा के गवर्नर ने जिस तरीके से देवी लाल . . . (व्यवधान)

श्री उपसभापति : वह तो उन्होंने कह दिया है।

श्री रामेश्वर सिंह : वह मोशन आपके पास है . . . (व्यवधान)

श्री उपसभापति : वह चेयरमन साहब के पास बिजनेस एडवाइजरी कमेटी में आप रज कर सकते हैं . . . (व्यवधान) जैसे उन्होंने कहा है कि नोटिस तो दिया हुआ है। उसके लिए टाइम चाहिये (व्यवधान) . . .

श्री रामकृष्ण हेगड़े : वहां ड्रिंकम करने से क्या फायदा . . . (व्यवधान)

श्री हुक्मदेव नारायण यादव (बिहार) श्रीमन् . . . (व्यवधान)

SHRI RAMAKRISHNA HEGDE You don't allow Members to raise any matter.

MR. DEPUTY CHAIRMAN Throughout the day matters are being raised. How can you say that. So many matters are being raised.

SHRI RAMAKRISHNA HEGDE Haryana is pending. The oil scandal is pending.

MR. DEPUTY CHAIRMAN: That is all right.

SHRI RAMAKRISHNA HEGDE What is all right? So many things are pending. What can we do?

SHRI PILOO MODY (Gujarat): Oil scandal is pending. We should discuss it. It is as simple as that.

MR. DEPUTY CHAIRMAN: The Chairman just now told you what he is doing.

SHRI PILOO MODY: The Chairman has told us nothing. And you were so anxious to occupy the Chair...

MR. DEPUTY CHAIRMAN: No, no, I was not anxious.

SHRI PILOO MODY: ...that you waited for hours on end for him to vacate the Chair. Where do we get the reply from?

श्री उपसभापति : हां, आप क्या कह रहे थे ?

श्री हुक्मदेव नारायण यादव : मेरा निवेदन यह है कि मैंने इतने महत्वपूर्ण सवाल के लिए काल-अटेंशन नोटिस दिया था और आप से निवेदन भी किया था . . . (व्यवधान)

श्री उपसभापति : आपका काल-अटेंशन नोटिस अभी है। उस पर फैसला होगा।

श्री हुक्मदेव नारायण यादव : मेरा निवेदन यह है कि अगर कोई हथियार बिना लाइसेंस के . . . (व्यवधान)

श्री उपसभापति : वह तो अब हो चुका।

श्री हुक्मदेव नारायण यादव : मैं पार्लियामेंट का मेम्बर हूँ। अगर मेरे घर से बिना लाइसेंस के कोई हथियार निकल जाए, तो हमको हथकड़ी लगा करके जेल में बन्द कर दिया जाता है, लेकिन आज आई० ए० एस० अफसर, जिसके यहाँ से तीन-तीन रिवाल्वर निकलते हैं . . . (व्यवधान)

श्री उपसभापति : आप इंडिविजुअल केस पर कोई सवाल पूछ सकते हो ?

श्री हुक्मदेव नारायण यादव : तीन-तीन लाइसेंस के बिना हथियार निकलते हैं . . . (व्यवधान)

MR. DEPUTY CHAIRMAN: Shri Kalyan Roy.

SHRI RAMAKRISHNA HEGDE: Just allow me a minute. We have raised, since the beginning of this Session, several matters in this House which are of greatest importance, but you have not allowed discussion on any of those issues that we have raised.

MR. DEPUTY CHAIRMAN: Under what rule you want a discussion. please?

SHRI RAMAKRISHNA HEGDE: I tell you...

SHRI PILOO MODY: Under Calling Attention, privilege and all these things.

SHRI RAMAKRISHNA HEGDE: ...if this is the attitude of the Chair, to throttle the discussion...

MR. DEPUTY CHAIRMAN: I am sorry you are charging the Chair. Please do not record Mr. Hegde.

SHRI RAMAKRISHNA HEGDE: **

MR. DEPUTY CHAIRMAN: Yes, you can do that. I will welcome that. You start violence or whatever you want to do.

SHRI RAMAKRISHNA HEGDE: **

MR. DEPUTY CHAIRMAN: You do whatever you want to do. But, I am very very sorry. Once in a while Mr. Hegde appears in the House and charges that we are not discussing.

**Not recorded.

[The Deputy Chairman]

For the whole day we are discussing Calling-Attention... (*Interruptions*)...

SHRI RAMAKRISHNA HEGDE: **

MR. DEPUTY CHAIRMAN: Please take your seat.

SHRI RAMAKRISHNA HEGDE: **

MR. DEPUTY CHAIRMAN: If this is the threat of Mr. Hegde, I think...

(*Interruptions*)

SHRI SYED SIBTE RAZI (Uttar Pradesh): It is shameful that the Opposition should be walking towards the Chair and to say that they will not allow the House to run properly. It is very shameful. If this threat has to be taken seriously, that they do not want that the House should be run properly from tomorrow...

(*Interruptions*)

MR. DEPUTY CHAIRMAN: Mr. Kalyan Roy, please read your notice.

SHRI HUKMDEO NARAYAN YADAV: Point of order... (*Interruptions*)

SHRI SYED SIBTE RAZI: They are wasting the time of the House. They should not be permitted like this on points of order. There are many important things to be done.

(*Interruptions*)

SHRI SHIVA CHANDRA JHA (Bihar): Point of order... (*Interruptions*)...

MR. DEPUTY CHAIRMAN: What is the point of order? Wasting ten minutes... (*Interruptions*)... Yes, Mr. Kalyan Roy.

(*Interruptions*)

SHRI PILOO MODY: He cannot call the attention of the Minister unless you restore silence, Sir... (*Interruptions*)... Mr. Deputy Chairman, Sir, I am being accused of not restoring silence in this House. So, I want to know who is responsible for restoring their silence. The Prime Minister is not here, your Leader is not here, the

**Not recorded.

Minister of Parliamentary Affairs is sitting quietly and you go on saying whatever you like. Then, why should not he? Is he a lesser Member than you are?

(*Interruptions*)

SHRI HANSRAJ BHARDWAJ (Madhya Pradesh): Nobody will tolerate intimidation and pressure tactics.

CALLING ATTENTION TO A MATTER OF URGENT PUBLIC IMPORTANCE

Accident in TOPPA colliery on the
16th July 1982

SHRI KALYON ROY (West Bengal): Sir, I call the attention of the Minister of Energy to the accident in the Toppa Colliery of Hazaribagh District of Bihar under the Central Coal-fields Limited on the 16th July, 1982, resulting in the death of sixteen workers and injuries to several others and the action taken by Government in this regard.

THE MINISTER OF ENERGY (SHRI A. B. A. GHANI KHAN CHAUDHURI): Sir, it is with profound regret that I have to inform the House about the unfortunate accident which occurred in Topa Underground Colliery of Central Coalfields Limited in Hazaribagh District on 16th July, 1982 at about 2.45 P.M.

It has been reported that the accident was caused as a result of fall of roof of shale measuring in thickness from 6" to 12" in a depillaring area where about 50 workers were engaged. Thirty of them were able to escape to safety. Of the remaining 20, 16 were killed and four were injured.

Senior Officers of the Company, DGMS and the State Government visited the site and rescue and relief operations were undertaken with expedition. It has been ensured that the best possible treatment is given to the injured workers. Arrangements have